

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI**

**O. A. No. 187 of 2024**

**IN THE MATTER OF**

A. Muthuvel  
S/o. Ayalsamy  
No. 8/35, Mariamman Koil Street,  
Chinna Valavadi,  
Udumalpet,  
Tiruppur - 642 132

... Petitioner

Versus

1. The Chairperson  
Tamilnadu Pollution Control Board,  
No. 76, Mount Salai, Guindy,  
Chennai - 600 032  
tnpcb-chn@gov.in

.....Respondents

**INDEX FILED BY THE 6<sup>TH</sup> RESPONDENT**

S. NO.	DATE	DESCRIPTION OF DOCUMENT	PG. NO.
1	22.10.2024	Counter filed by the 6 <sup>th</sup> Respondent	1
2	01.07.2024	Rental agreement ( <b>Annexure-1</b> )	13
3	08.07.2024	Form I application for consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 ( <b>Annexure-2</b> )	16
4	08.07.2024	Form II application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 ( <b>Annexure-3</b> ).	22
5	14.08.2024	Consent to Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 granted and the same is valid till 31.03.2026. ( <b>Annexure-4</b> ).	28
6	14.08.2024	Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974	35

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI**

**O. A. No. 187 of 2024**

**IN THE MATTER OF**

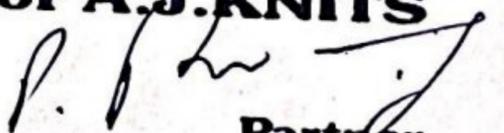
A. Muthuvel  
S/o. Ayalsamy,  
No. 8/35, Mariamman Koil Street,  
Chinna Valavadi,  
Udumalpet,  
Tiruppur – 642 132

... Petitioner

Versus

1. The Chairperson  
Tamilnadu Pollution Control Board,  
No. 76, Mount Salai, Guindy,  
Chennai – 600 032  
tnpcb-chn@gov.in
2. The Member Secretary  
Tamilnadu Pollution Control Board,  
No. 76, Mount Salai, Guindy,  
Chennai – 600 032  
tnpcb-chn@gov.in
3. The Joint Chief Environmental Engineer  
No. 216, Thadagam Road,  
Opp to GCT college,  
Coimbatore – 641 013  
jcee.cbe@gmail.com
4. The District Environmental Engineer  
Tiruppur (North)  
II Floor, Kumaran Commercial Complex,  
Kumaran Road,  
Tiruppur – 641 601  
deeptpn@tnpcb.gov.in
5. Venkatachalam  
S.Nos 536/1B1, 1B2 Veerapandi Village,  
Tiruppur South Taluk,  
Tiruppur – 641 605.
6. Arunachalam  
Proprietor "AJ KNITS"  
S.Nos 536/1B1, 1B2 Veerapandi Village,

**For A.J.KNITS**

  
**Partner**

Tiruppur South Taluk,  
Tirupur – 641 605.

7. N.S. SenthilKumar  
S/o. N. Sivasubramaniam  
Partner "Sri Varshini Knit Process"  
No. 1/100 B16, Royal Park, 2<sup>nd</sup> Street,  
Karaipudur, Tirupur – 641605.

... Respondents

**COUNTER AFFIDAVIT FILED BY 6<sup>TH</sup> RESPONDENT**

I, Arunachalam, aged about 57 years, Proprietor of AJ KNITS, having an office at S.F. No. 536/1B1 and 536/1B2, D.No.2/592-A, Naleythu Thottam, Veerapandi Village, Tiruppur District – 641 605 do hereby solemnly affirm and sincerely state as follows:

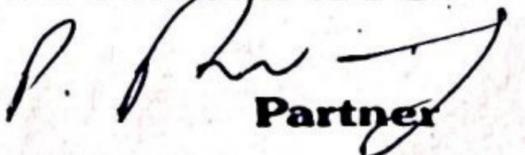
1. I am the 6<sup>th</sup> Respondent herein and as such I am well acquainted with the facts and circumstances of the case.

2. I state that I have perused the present application and deny all the averments and allegations stated therein except those that are specifically admitted hereunder and the Applicant to strict proof of the same.

3. That the above original application has been filed by the applicant seeking the following prayer:

*"That in the light of the facts and circumstances, it is most humbly prayed that the Tribunal may be pleased to pass necessary directions to the Respondents 2 to 4 herein for closure of 6th Respondent unit - AJ KNITS which is illegally being operated and to levy environmental compensation for causing grave damage to the water bodies by releasing sludge, effluents and untreated by products and for causing air pollution by releasing harmful gas and volatile components pass such other orders as the Hon'ble Tribunal may deem fit and proper to the facts and circumstances of the case and render justice."*

**For A.J.KNITS**

  
**Partner**

**Facts of the case:**

4. I state that vide agreement dated 01.07.2024 (**Annexure -1**), I entered into a rental agreement with the 5<sup>th</sup> Respondent for the purpose of running a Stendering Unit. The rental premises is situated at S.F. No. 536/1B1 and 536/1B2, D.No.2/592-A, Naleythu Thottam, Veerapandi Village, Tiruppur District – 641 605.

5. I state that before starting the operations with respect to the aforesaid processing unit, trials were conducted in the month of March, 2024. It is pertinent to state that as per the categories of industries identified by the Ministry of Environment and Forest, Government of India, the Stendering unit is identified in the 'Orange' category.

6. It is necessary to state that prior to entering into the above agreement dated 01.07.2024, the above-mentioned rental premises were used by the 7<sup>th</sup> Respondent along with his then partners, for running a Bleaching and Washing Unit under the name of *Sri Varshini Knit Process*. It is pertinent to state that the firm *Sri Varshini Knit Process* obtained all necessary permits (RED CATEGORY) from TNPCB during the year and the permits expired on 28.06.2024 only.

7. I state that on 08.07.2024 (**Annexure -2**) under Form I, I applied for consent to operate under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and on 08.07.2024 under Form II, I filed an application for consent to operate under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (**Annexure -3**). I further state that the 1<sup>st</sup> Respondent herein on 06.08.2024 vide Proceeding No. TNPCB/T1/F.009290/ Closure/ Water/ 2024-1 directed for closure and disconnection of the power supply of the above-mentioned Stendering unit. Therefore, after the disruption of the power supply, no trials were also conducted in the above Stendering unit.

8. Meanwhile, on 14.08.2024 the 4<sup>th</sup> Respondent was pleased to issue the Consent to Operate (CTO) under Section 21 of the Air (Prevention and Control

**For A.J.KNITS**

  
**Partner**

of Pollution) Act, 1981 vide consent Order No. 2405259343680 in my favour. The CTO is annexed herewith as **(Annexure-4)**. In addition to the above, the 4<sup>th</sup> Respondent was also pleased to issue the Consent to Operate (CTO) under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 vide consent Order No. 2405159343680 in my favour and the same is annexed herewith as **(Annexure-5)**

9. I further state that after the consent to operate was granted in my favour, I requested for revocation of closure order and restoration of the power supply. Hence, the unit was inspected by the 1<sup>st</sup> Respondent and 4<sup>th</sup> Respondent herein on 20.08.2024 and the following were observed vide Proceedings No. T1/TNPCB/F.00920/TPR/Suspension of closure/Water/ EB/ 2024-2, dated 23.08.2024

*“1. The EB power supply of the unit was under disconnected condition.*

*2. The unit was not in operation.*

*3. The soft flow machine, stendering machine, compacting machine, boiler and the ETP components were not in operation.*

*Whereas, vide reference 4<sup>th</sup> cited, the DEE, TNPCB, Tiruppur North has recommended to issue direction for suspension of closure and temporary restoration of power supply to the unit for a period of six months.”*

Therefore, the closure of the above stendering unit was revoked by the 1<sup>st</sup> Respondent and 4<sup>th</sup> Respondent and the power supply was temporarily restored till 22.02.2025 **(Annexure-6)**.

10. It is pertinent to state even before the grant of CTO, the above-mentioned Stendering unit was merely conducting trials and did not commence any operation. The Applicant herein without any locus, has filed the present application by falsely portraying him as a social activist. I state that the 5<sup>th</sup> Respondent is the Landlord of the property; he earlier had business relationships with other partners and one among them was the 7<sup>th</sup> Respondent herein. Their partnership did not go through and the 5<sup>th</sup> Respondent landed in a huge financial loss. The 7<sup>th</sup> Respondent has certain financial disputes with the 5<sup>th</sup> Respondent till date and in continuance of the

**For A.J.KNITS**

*P. R.*  
**Partner**

same the 7th Respondent, with a malafide intention and to wreak vengeance against the 5th Respondent, has now instigated the Applicant herein to file the present Original Application.

11. In fact, I reliably came to know that in the enquiry conducted by the police relating to the FIR in Cr.No. 204 of 2024, the 7th Respondent has given a confession statement before the police that he has instigated the Applicant herein to file the present Application. As such it is crystal clear that the Applicant and the 7th Respondent have colluded with the malafide intention to bring financial loss to the 5th Respondent and in the course of the same have filed this present Original Application and have used me as a dice to settle his debts against the 5th Respondent. In addition to the same, the Applicant is misusing this Hon'ble Tribunal by way of making vague allegations against me.

**Para wise rebuttal**

12. That the contents of para 1 and 2 under reply are a matter of record and any submissions contrary to the records are totally wrong, false and hence denied and each and every contents of para under reply are vehemently and specifically denied in toto word by word.

11. That the averment in para 3 is a matter of record and is admitted to that extent.

12. That the averment in para 4 is false, denied and the Applicant is put to strict proof of the same, since the 6<sup>th</sup> Respondent has just made a few trial runs of the machines in the above-mentioned rent property. The purpose of those trial runs are to keep the machines in running conditions and it is pertinent to state that no effluents or discharges were generated during the trial runs. Moreover, necessary applications for consent to operate were submitted to the TNPCB authorities on 08.07.2024 and obtained the necessary approval for running a Stentering Unit. Therefore, the allegations of the Applicant are completely false and unwarranted.

**For A.J.KNITS**  
  
**Partner**

13. The averments mentioned in para 5 of the main application are false, denied and the Applicant is put to strict proof of the same. Although it is admitted that the operations of Sri Varshini Knit Process were closed in December 2023, the other averments mentioned in the application are denied.

14. The averment in para 6 is completely false and is denied. The Applicant herein has approached this Hon'ble Tribunal with ulterior motives and political agenda. There is no Air or Water pollution by releasing of harmful gas and volatile components. The TNPCB has also conducted field inspections on several dates in this regard and as a matter of fact the consent to operate is granted in my favour to run the unit.

15. The averments stated in para 7 of the Application are totally false and denied and the Applicant is put to strict proof of the same. The fact is that the Applicant had approached the 6<sup>th</sup> Respondent and demanded money in the guise of a social activist; since the Applicant's illegal demands were not fulfilled, he started making false allegations and various false and frivolous petitions before the authorities with bald allegations.

16. The averments and allegations stated in para 8 are vehemently and specifically denied and the Applicant is put to strict proof of the same. No such complaints have been made by any General public residing near the unit as the unit is running for almost 10 years period. The Applicant has miserably failed to state as to what kind of research he has made to identify if there was any pollution made. Also, the Applicant is duty-bound before this Hon'ble Tribunal to inform his technical and other qualifications by which he claims to have conducted research. Mere allegations of the Applicant cannot constitute any offence.

17. It is pertinent to state that on 29.03.2024 (**Annexure-7**), the Applicant herein was arrested along with three others for impersonating officers of the Department of Water Resources. All four were involved in the act of

**For A.J.KNITS**

  
Partner

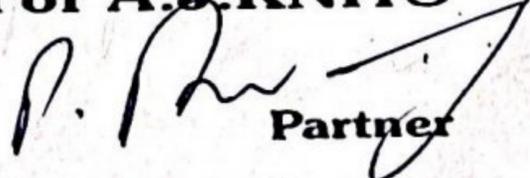
trespassing and tried to extort money from one Chellakannu, who is the Manager of the in the 6<sup>th</sup> Respondent concern. An F.I.R. in Crime No. 204 of 2024 for the offences under section 170, 447, 506(1) of IPC was filed against Sivasamy, Palaniappan, Muthuvel (applicant herein), Shanmugsundaram, Senthilkumar (7<sup>th</sup> Respondent) and Jeganathan and a final report is also filed by Police on 05.07.2024 before the Learned IV Judicial Magistrate, Tiruppur.

18. The aforesaid persons have threatened Chellakannu by stating that they had received complaints that his factory discharges discharge from the factory to the water bodies and in order to not take action they demanded bribe money.

19. The allegations mentioned in para 9 of the main application are false, denied and the Application is put to strict proof of the same. Although it is admitted that the operations of Sri Varshini Knit Process were closed in December 2023, the other averments mentioned in the application are denied.

20. The allegations mentioned in para 10 and 11 of the main application are false, denied and the Applicant is put to strict proof of the same. No such complaint has been made by the general public to the local police station, Pollution Control Board, Corporation office or any other authorities till date. Even before obtaining the consent to operate, only trial runs for the machinery were conducted a couple of times during the day time. The entire allegation is with an ill motive by the Applicant and the same is strongly denied.

21. It is true that *Sri Varshini Knit Process* was closed in December 2023; However, the 5<sup>th</sup> Respondent was ready to rent the unit to a different party and was in search of an appropriate party. While so, the 6<sup>th</sup> Respondent here i.e. AJ Knits was interested in occupying and running the unit. However, setting up any unit would take a period of roughly 6 to 8 months; the 6<sup>th</sup> Respondent was in the process of making trial runs to assess the quality of the machinery as well as to assess the projected outcome. Pulsing the situation, the Applicant herein tried to make illegal gratification by

**For A.J.KNITS**  
  
**Partner**

impersonating Government authorities, for which criminal action was initiated. In order to wreak vengeance for the same, the Applicant has filed the above application and it is prayed that this Hon'ble Tribunal to dismiss this OA with exemplary costs.

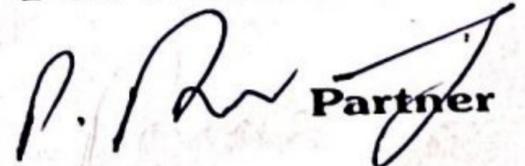
22. That the averment in paras 12 to 13 is completely false, denied and the Applicant is put to strict proof of the same. On the contrary, the Applicant herein as stated above in para 13, tried to extort money from me and said if the demand was not addressed, he would file complaints to the authorities stating that he would allege that the unit is polluting the environment.

23. After the trial runs and assessing the unit, the 6<sup>th</sup> Respondent decided to move forward with the unit and entered into a rental agreement with the 5<sup>th</sup> Respondent only on 01.07.2024 for the purpose of running a Stentering Unit. Immediately, the 6<sup>th</sup> Respondent applied to the TNPCB authorities for approval for running the Stentering unit on 08.07.2024 as stated supra and obtained CTO to run the unit. It is necessary to state that the 6<sup>th</sup> Respondent is not illegally operating the unit. Since the unit has obtained consent to operate it shall ensure to run the unit under the "Orange" category as per the categories of industries identified by the Ministry of Environment and Forest, Government of India and the same is a 0% discharge unit; as such there is absolutely no chance that water effluents being mixed in the nearby water stream.

24. That the averment in paras 14 is completely false and denied. It is pertinent to state that even before obtaining the consent to operate the 6<sup>th</sup> Respondent has not commenced with the operations of the processing unit apart from setting up machinery and conducting a few trials.

25. That the averment in para 15 is a matter of record, but the Applicant is put to strict proof of the same.

**For A.J.KNITS**

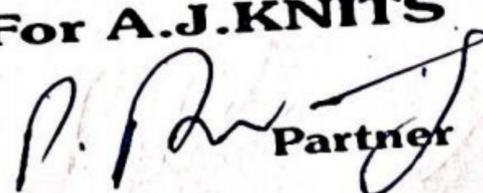
  
Partner

26. The allegations mentioned in para 16 to 19 of the main application are false, denied and the Application is put to strict proof of the same. In view of the repeated pestering of the Applicant through bald RTI application and the District Environmental Engineer, Tiruppur visited the premises on 28.02.2024 and conducted a field inspection and sought an explanation from the 6<sup>th</sup> Respondent. Further, the Applicant pressurized the Authorities and strong-armed them to issue a Show Cause Notice on 04.03.2024. Hence, immediately on 13.03.2024 the 6<sup>th</sup> Respondent also gave its reply explanation **(Annexure -8)** to the SCN dated 04.03.2024.

27. The allegations mentioned in para 20 to 21 of the main application are false, denied and the Application is put to strict proof of the same. It is true and admitted by the 6<sup>th</sup> Respondent that necessary approval applications have been submitted before the concerned authorities in order to commence operation and it is completely false to state that the operation has already commenced. The operation has only commenced after obtaining the necessary approvals from the concerned department.

28. The allegations mentioned in para 22 to 23 of the main application are false, denied and the Application is put to strict proof of the same. In view of the political and other pressure asserted by the Applicant on the Authorities, the Authorities were forced to conduct another field inspection in April, 2024 and the 6<sup>th</sup> Respondent was once again advised by the Authorities that operation has to commence only after obtaining approvals for which the 6<sup>th</sup> Respondent consented and informed the inspecting authorities that earlier approval was valid till 28.06.2024. No such toxic sludge, solvents or by-products are released into the water bodies near the Unit and the Applicant is put to strict proof of the same and the machineries are not operated at the night as alleged by the Applicant.

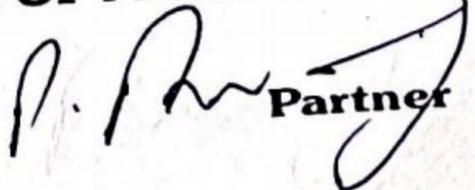
29. The allegations mentioned in para 24 of the main application are false, denied and the Application is put to strict proof of the same. The Applicant was never a social activist but he is only a predator feeding on upcoming

**For A.J.KNITS**  
  
**Partner**

business people on the disguise of a social activist by impersonating Government Officials. It reliably came to the knowledge of the 6<sup>th</sup> Respondent that the Applicant has been threatening similar business people and has been obtaining illegal gratifications; the Applicant is a habitual offender. The Applicant is trying to spin a different story regarding the registration of FIR against him. The actual truth is on 29.03.2024 (**Annexure -9**), the Applicant herein was arrested along with three others for impersonating officers of the Department of Water Resource. All four were involved in the act of trespassing and tried to extort money from one Chellakannu, who is the Manager of the in the 6<sup>th</sup> Respondent concern. An F.I.R. in Crime No. 204/2024 for the offences under section 170, 447, 506(1) of IPC was filed against Sivasamy, Palaniappam, Muthuvel (Applicant herein), Shanmugsundaram, Senthilkumar (7<sup>th</sup> Respondent) and Jeganathan and final report is also filed by Police on 05.07.2024 before the Learned IV Judicial Magistrate, Tiruppur. The Applicant, in the pretext of being a Social worker, has the habit of extorting money from the factory owners by alleging that discharge from the factories are polluting the water bodies and air. On 29.03.2024, the Applicant was caught red handed while committing the offence.

30. In fact, the 7<sup>th</sup> Respondent has given a confession statement (**Annexure-10**), accepting that they have impersonated Government authorities and entered into the 6<sup>th</sup> Respondent's premises. It is pertinent to point out here that the 5<sup>th</sup> Respondent/Landlord had certain commercial disputes with this erstwhile partner and the 7<sup>th</sup> Respondent herein. The 7<sup>th</sup> Respondent, with an ulterior motive has conspired with the Applicant herein and has orchestrated this entire drama in order to make the 5<sup>th</sup> Respondent financially burdened. The 6<sup>th</sup> Respondent is merely used as a tool in these litigations between the 5<sup>th</sup> Respondent and the 7<sup>th</sup> Respondent and the Applicant herein is trying to make money out of this situation.

31. The allegations mentioned in para 25 and 26 of the main application are false, denied and the Application is put to strict proof of the same. The entire

**For A.J.KNITS**  
  
**Partner**

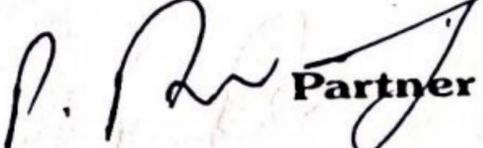
averments are colorful imagination of the Applicant and are made up statement for the purpose of this Application.

31. The allegations mentioned in para 27 of the main application are false, denied and the Application is put to strict proof of the same. It is true that a Show Cause notice was issued to the 6<sup>th</sup> Respondent on 04.03.2024 but it is mandatory to point out that the Applicant pressurized the Authorities and strong-armed them to issue a Show Cause Notice on 04.03.2024. Hence, immediately on 13.03.2024 the 6<sup>th</sup> Respondent also gave its written undertaking that any operation will be commenced only after obtaining appropriate approval. Since there was no offence made out, the Authorities were not inclined to initiate stringent action.

32. The allegations mentioned in para 28 of the main application are false, denied and the Application is put to strict proof of the same. It is necessary to state that the 5<sup>th</sup> Respondent in the present Application is not in any way connected to the 6<sup>th</sup> Respondent factory, except for being the owner of the rented premise to run a Stentering unit. The other allegations are repeatedly false and the Applicant is duty-bound to prove the same before this Hon'ble Tribunal.

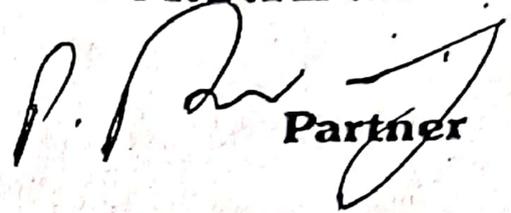
33. The contents of in grounds are totally wrong, false and hence denied. It is pertinent to state that I have not committed any violation of the guidelines of the TNPCB. Initially, the above-mentioned stentering unit was operated on the basis of trial in order to examine the working condition of the said machines as stated supra. I further state that I applied for necessary approvals to run the unit and the same was granted in my favour. Therefore I am running the above mentioned stentering unit as per the specified conditions made by the 1<sup>st</sup> Respondent herein and abiding the same. It is clear that neither the Application nor the reliefs sought by the Applicant, are maintainable and are a clear case of abuse of process of Court.

**For A.J.KNITS**

  
**Partner**

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the above application with exemplary costs and thus render justice.

**For A.J.KNITS**

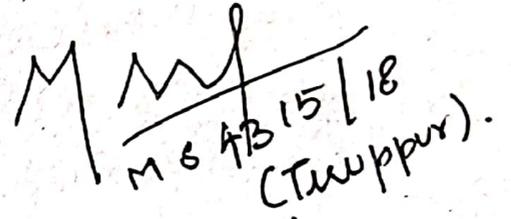
  
Partner

Solemnly affirmed in Chennai

On this the 22<sup>nd</sup> day of October, 2024

Signed his name in my presence

Before me,

  
M S AB 15/18  
(Tampur).

Advocate, Chennai

Verified at Chennai on this the 22<sup>nd</sup> October day, 2024.

  
Counsel for Respondent-6



தமிழ்நாடு தமில்நாடு TAMILNADU

EL 052159

01-07-2024

AJ KNITS  
TIRUPUR.

*[Signature]*  
**T.M.செந்தில்நாதன்**  
 உரிமம் எண் - 13/2000  
 முத்திரைத்தாள் விற்பனையாளர்  
 திருப்பூர்.



**AGREEMENT FOR RENT**

**THIS AGREEMENT FOR RENT** is made and executed at Tiruppur on this the 1st of July in the English Year Two Thousand and Twenty Four (2024). BETWEEN Mr.E.VENKATACHALAM (AADHAR NO.7426 6501 7854) (phone no.99651 94858), Son of Late.Eswaramoorthy Gounder, residing at 2/210.A.Amman Kovil Street, Veerapandi, Tiruppur-641 605, Tiruppur District, hereinafter referred to as "the LESSOR-1" and Mrs.M.KIRTHIK PRABHA (AADHAR NO.4680 6527 9754) (Phone No. 99651 94859), Wife of Mr.E.Venkatachalam, residing at 2/210.A.Amman Kovil Street, Veerapandi, Tiruppur 641 605, Tiruppur District, hereinafter referred to as "the LESSOR-2" (which expression shall unless it be repugnant to the context or meaning thereof shall mean and include their legal heirs, representatives, assigns, successors and assigns) of the ONE PART;

AND

M/S A.J.KNITS a company, represented by its partner Mr.P.ARUNACHALAM (AADHAR No.2041 2096 9814) (phone no.95009 95282) Son of Palaniyandi, residing at 43. Kamatchi Nagar 2nd Street, Maniyaranpalayam Road, Rakkiyapalayam Pirivu, Tiruppur 641 606 hereinafter referred to as "the LESSEE" (which expression shall unless it be repugnant to the context or meaning thereof shall mean and include its successor/s in title) of the OTHER PART;

1. E. Venkatesh

2. K. Kirthik Prabha



*[Signature]*

Whereas the properties described herein below in the schedule belongs to the Lessors absolutely and they are in possession thereof and the Lessors have got the power to rent out the same and hereinafter called "Scheduled Property".

WHEREAS the Lessors is fully seized and possessed of or otherwise well and sufficiently entitled to ALL THAT piece and parcel of land admeasuring 1.21 Acres along with structure admeasuring 16,000 Sq. Ft. super built-up area standing thereon lying and situate at S.F.NO.536/1B1 AND 536/182, D.NO.2/592-A, NALEYTHU THOTTAM, VEERAPANDI VILLAGE, TIRUPPUR DISTRICT-641 605.

**IT IS AGREED BETWEEN THE PARTIES THAT:**

1. This deed of Lease agreement shall be deemed to have come into force from 01.07.2024 which also the date of commencement of the usage of the building covered by the deed by the Lessee firm.
2. The term of lease is 2 Years from 01.07.2024 to 30.06.2026, subject to extension on mutual consent of both the Lessors and Lessee.
3. The Lessee has paid Rs.5,00,000 (Rupees Five Lakh only) to the Lessors towards advance. This amount shall be repaid in full by the Lessors to the Lessee at the time of vacation of the building by the Lessee.
4. The rent payable to the Lessors shall be Rs.50,000/- p.m. (Rupees Fifty Thousand Only). The tenancy month being English calendar month.
5. During the said term to keep all the said premises in good and tenantable condition by the Lessee.
6. The Lessors have to pay the property tax, whereas taxes, charges pertaining the Lessee's business has to be borne by the Lessee.
7. The Electricity charges pertaining to the Lessee's business has to be borne by the Lessee.
8. Lessee has taken premises to run Washing and Stendering Unit, the factory must have the proper approvals from TNPCB for running the business and for their waste disposals. In case any issues arises due to their maintenance, carelessness or mistake, the Lessee takes the whole responsibility to solve it and the Lessors are not binded to the issues.

1. E. Venka

2. K. Srinivasan



SCHEDULE

(The Rental Premises)

In Thrippur Registration District, land measuring 1.21 Acres along with structure measuring 14,000 Sq.Ft. super built-up area along with ETP Aeration tanks with capacity of roughly two lakh litres standing thereon lying and situate at **SENNISSHI AND IGGAL D.NO.2/92-A, NALEYTHU THOTTAM, VEERAPPAN VILLAGE, TRIPPIER DISTRICT - 641 605.**

In witness whereof, the Parties hereto have hereunto subscribed their respective signatures on the day and year first hereinabove written.

(LESSORS)

*[Handwritten signatures of lessors]*

(LESSEE)

*[Handwritten signature of lessee]*

WITNESSES:

*[Handwritten witness details]*

*[Handwritten witness details]*

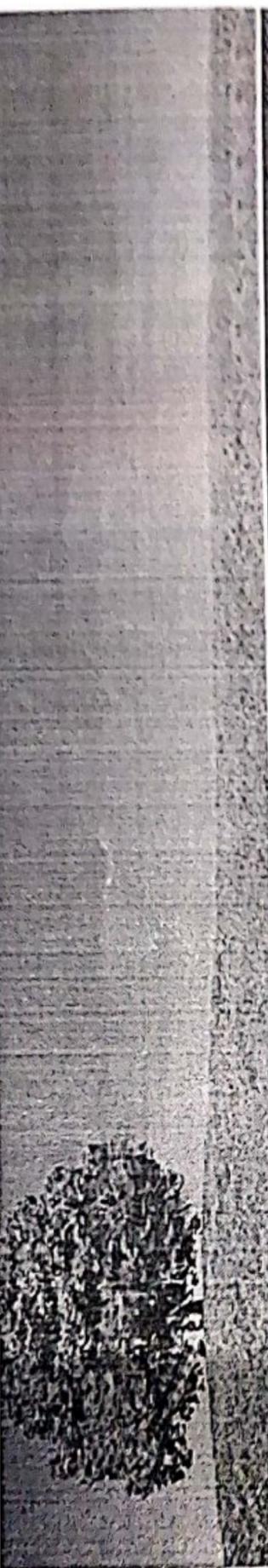


*[Handwritten notes and signatures at the bottom right]*

- ▶ Industry Profile
- ▶ Apply For Consent
- ▶ Change Password
- ▶ Delete Application
- ▶ Consent Fee Calculator
- ▶ Online Payment Verification
- ▶ View Notices 0

Send us your feedback and suggestions

click here for any kind complaints or query



Welcome AJ KNITS      Date - 07-2024

If you want to edit some data click on Industry Profile

In-progress Application		Completed Application						
Application No	Submission Date	Application For	Application Type	Certificate For	Status	Scrutiny Status By TNPCC	Scrutiny Completion Date	Keeping With
59343680	08-07-2024 04:59	Air & Water	CTO	direct	In-Progress	In-Process		SENTHILKUMAR DEE TPN



17

**TAMIL NADU POLLUTION CONTROL BOARD**  
**FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)  
(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)  
(To be submitted in Duplicate)

1. [a] Full Name of the applicant : P ARUNACHALAM  
(Occupier of the unit)
- [b] Designation : The Partner
- [c] Office address with pin code : 2/592 A, Nalayutha Thottam,  
Palavanjipalayam ring road,  
Veerapandi, Tirupur.,641605
- [d] Factory address with pin code : 2/592 A, Nalayutha Thottam,  
Palavanjipalayam ring road,  
Veerapandi, Tirupur.,641605
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : ocmmsindustry@gmail.com
- [h] Website address :
- [i] Mobile No. : 9500995282
2. Full Name of the Unit : AJ KNITS
3. Location of the unit :
  - [a] Survey No/TS No : 536/1B1, 536/1B2
  - [b] Village/Town : VEERAPANDI
  - [c] Taluk : TIRUPPUR SOUTH
  - [d] District : Tiruppur
4. Local body Name & Type : TIRUPPUR Corporation
5. Land Status : Leased
  - Rent per Year(in Lakhs) : 120.00
  - Extent of land (in Hectares) :
    - [a] Total : 0.4898
    - [b] Build up area : 0.2213
    - [c] Solid waste Storage/Disposal area : 0.0024
    - [d] Green Belt/Irrigation area : 0.0979
    - [e] Vacant area {a-(b+c+d)} : 0.1682
6. Details of raw materials used :



SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Hosiery fabric	78	T/M	
2.	Washed/Bleached/dyed hosiery fabric	130	T/M	
3.	Washed/Bleached/dyed hosiery fabric	130	T/M	
4.	Acetic acid	0.052	T/M	
5.	Silicate	0.390	T/M	
6.	Softner	0.390	T/M	

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Fire wood	Boiler 1.5 T/hr	1.0			
2.	Fire wood	Thermic Fluid Heater- 15 lakh K.Cal/hr	1.50			
3.	Diesel	D.G.Set 360 KVA	0.025			

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
<b>Products</b>				
1.	Washing of hosiery fabric (Using Soft flow machines)	78	T/M	
2.	Stentering of Washed/Bleached/dyed hosiery fabric (Using stentering machines)	130	T/M	
3.	Compacting of Washed/Bleached/dyed hosiery fabric (Using Compacting machines)	130	T/M	
<b>By Products</b>				
<b>Intermediate Products</b>				

9. Manufacturing Process :

The unit is engaged in washing, stentering and compacting of hosiery fabric consists of following stages.

Hosiery fabric- Washing- Chamber stentering- Compacting- Folding-Packing- dispatch.

10. No. of Employees working per day (including contract workers) : 10

11. Date of commissioning : 25/04/2024

12. (a) Details of Point source emission with :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	01	BOILER 1.5 T /Hr	Dust collectors with common stack	0.45	21	MS			
2.	01	Thermic Fluid Heater -15 lakh K.Cal/hr	Dust collectors with common stack	0.45	21	MS			
3.	02	Stentering Machine	Stack	0.75	2.40	MS			
4.	03	Stentering machine	Stack	0.75	2.40	MS			
5.	04	D.G.S ET 380 KVA	Acoustic enclosures with stack	0.10	3.0	MS			

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	D.G.Set 380 KVA	Noise	Acoustic Enclosures	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 204.5

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 7.0

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Veerapandi	1	10000

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit (In Meter) :
20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	P ARUNACHALAM	The Partner	No:43, Kamatchi Nagar, 2nd Street, Maniyaranpalayam Road, Vijayapuram Po, Tiruppur-641606.
2.	A JAYALALITHA	The Partner	No:43, Kamatchi Nagar, 2nd Street, Maniyaranpalayam Road, Vijayapuram Po, Tiruppur-641606.

**List of Documents as per rule:-**

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:5-8 (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:9-12 (Attached)
4. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:13-15 (Attached)
5. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:16-18 (Attached)
6. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
7. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
8. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
9. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas,

Submission with :

13. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 1-2 (Attached)
14. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 3-5 (Attached)
15. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 6-8 (Attached)
16. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 9-13 (Attached)
17. Copy of lease deed Page No:1 (Attached)
18. Copy of lease deed Page No:2-3 (Attached)
19. Details of Water Balance and wastewater balance for process. (Attached)
20. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:1-3 (Attached)
21. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:4-6 (Attached)
22. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:7-9 (Attached)
23. Shedule of property (Attached)
24. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
25. Details of Ultra Filtration system (Attached)
26. Details of Material balance for each products and process. (Attached)
27. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
28. Details of machines, trade effluent generation, ETP adequacy report (Annexure-I) (Attached)
29. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)

### Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant**  
**Name and Designation**

**Place :**

**Date :**





**TAMIL NADU POLLUTION CONTROL BOARD**  
**FORM-II**

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,  
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : P ARUNACHALAM  
(Occupier of the unit)
- [b] Designation : The Partner
- [c] Office address with pin code : 2/592 A, Nalayutha Thottam,  
Palavanjipalayam ring road,  
Veerapandi, Tirupur.,641605
- [d] Factory address with pin code : 2/592 A, Nalayutha Thottam,  
Palavanjipalayam ring road,  
Veerapandi, Tirupur.,641605
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : ocmmsindustry@gmail.com
- [h] Website address :
- [i] Mobile No. : 9500995282
2. Full Name of the Unit : AJ KNITS
3. Location of the unit :
- [a] Survey No/TS No : 536/1B1, 536/1B2
- [b] Village/Town : VEERAPANDI
- [c] Taluk : TIRUPPUR SOUTH
- [d] District : Tiruppur
4. Local body Name & Type : TIRUPPUR Corporation
5. Land Status : Leased
- Rent per Year(in Lakhs) : 120.00
- Extent of land (in Hectares) :
- [a] Total : 0.4898
- [b] Build up area : 0.2213
- [c] Solid waste Storage/Disposal area : 0.0024
- [d] Green Belt/Irrigation area : 0.0979
- [e] Vacant area {a-(b+c+d)} : 0.1682
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Hosiery fabric	78	T/M	
2.	Washed/Bleached/dyed hosiery fabric	130	T/M	

## 7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Fire wood	Boiler 1.5 T/hr	1.0			
2.	Fire wood	Thermic Fluid Heater- 15 lakh K.Cal/hr	1.50			
3.	Diesel	D.G.Set 360 KVA	0.025			

## 8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
<b>Products</b>				
1.	Washing of hosiery fabric (Using Soft flow machines)	78	T/M	
2.	Stentering of Washed/Bleached/dyed hosiery fabric (Using stentering machines)	130	T/M	
3.	Compacting of Washed/Bleached/dyed hosiery fabric (Using Compacting machines)	130	T/M	
<b>By Products</b>				
<b>Intermediate Products</b>				

## 9. Manufacturing Process :

The unit is engaged in washing, stentering and compacting of hosiery fabric consists of following stages.

Hosiery fabric- Washing- Chamber stentering- Compacting- Folding-Packing- dispatch.

## 10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Out Source	NTADCL	2.6
2.	Recycled Water from ETP	Recycled Water (ETP & UF treated water & Boiler condensate)	56.4

## [b] Water Consumption Details :

Sl. No.	Source Consumption	Quantity (T/M)
1.	WC-I : Cooling & Boiler feed	8.0
2.	WC-II: Domestic	1.0

Total Sewage Generation Quantity :0.75 KLD		
S.No.	Source	Quantity(KLD)
1.	Toilet Flushing & Bathing	0.75

## b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 50.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Washing and Stentering section	50.0

## 12. Details of Sewage/effluent treatment plant :

## a). Sewage Treatment Plant Details

Treatment status: Septic Tank and SP/DT

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	01	3.05 x 3.36 x 2.52
2.	Dispersion Trench	01	1.86 x 1.52 x 3.05

## b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Tank	01	6.25 dia x 3.10 ht
2.	Aeration Tank	01	7.75 x 4.70 x 2.75
3.	Settling Tank	01	3.95 m dia x 3.35 ht
4.	Sludge drying beds	03	5.90 x 2.40 x 0.90
5.	Sludge drying beds	02	2.0 x 2.0 x 0.90
6.	Multi grade Filter	01	0.5 dia x 1.5 ht
7.	Activated Carbon Filter	01	0.5 dia x 1.5 ht
8.	Treated water Tank/MGF & ACF Feed tank	01	2.75 x 2.0 x 3.30
9.	Ultra Filtration Feed Tank	01	5 KLD (HDPE)
10.	Ultra Filtration System(UF)	01	3000 lit/hr
11.	UF Treated Water Tank	01	3.30 x 3.30 x 3.0

## 13. Details of sewage/trade effluent disposal :

## a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent	50.0	Reused for Washing & Stentering process

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Boiler ash	10	Kg/day	Sold as manure	
2.	Bio sludge	12.5	Kg/day	Sold as manure	

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 204.5

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 15.0

17. No. of Employees working per day (including contract workers) : 10

18. Date of commissioning : 25/04/2024

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Veerapandi	1	10000

20. [a] Name of the nearby Roadways : MDR-Palavanchipalayam to Palladam road

[b] Distance from the site in Kms : 0.50

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source :

[b] Distance (in meters) :

22. [a] Land use classification of the site : General Industries(GI)

23. Name and distance of the sensitive area :  
like places of Archeological importance,  
National Park, Wild Life World  
Sanctuary, Marine National Park,  
Mangrove Forests, Reserved Forests,  
Marsh Lands if any located within 10  
KM radius of the unit
24. Is the unit is located within 1 Km from : NO  
marine coastal area (sea, estuaries, back  
waters)  
If yes please mention the distance from :  
the unit
25. Name and address of all :  
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	P ARUNACHALAM	The Partner	No:43, Kamatchi Nagar, 2nd Street, Maniyaranpalaya m Road, Vijayapuram Po, Tiruppur-641606.
2.	A JAYALALITHA	The Partner	No:43, Kamatchi Nagar, 2nd Street, Maniyaranpalaya m Road, Vijayapuram Po, Tiruppur-641606.

#### List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:5-8 (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:9-12 (Attached)
4. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:13-15 (Attached)
5. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant Page No:16-18 (Attached)
6. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
7. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
8. Layout showing the location of generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
9. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas,

13. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 1-2 (Attached)
14. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 3-5 (Attached)
15. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 6-8 (Attached)
16. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant (Document -2 )  
Page No: 9-13 (Attached)
17. Copy of lease deed Page No:1 (Attached)
18. Copy of lease deed Page No:2-3 (Attached)
19. Details of Water Balance and wastewater balance for process. (Attached)
20. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:1-3 (Attached)
21. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:4-6 (Attached)
22. Photographs showing Effluent Treatment plant system (ETP) and Ultra Filtration system(UF) Page No:7-9 (Attached)
23. Shedule of property (Attached)
24. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
25. Details of Ultra Filtration system (Attached)
26. Details of Material balance for each products and process. (Attached)
27. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
28. Details of machines, trade effluent generation, ETP adequacy report (Annexure-I) (Attached)
29. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)

#### Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant  
Name and Designation**

**Place :**  
**Date :**

14/8/24

28

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2405259343680

DATED: 14/08/2024.

PROCEEDINGS NO.F.4183TPN/OS/DEE/TNPCB/TPN/A/2024 DATED: 14/08/2024

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. AJ KNITS , S.F.No. 536/1B1, 536/1B2, VEERAPANDI village Tiruppur south Taluk and Tiruppur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID- O24TPN59343401)

- Ref:** 1. Unit's application for CTO through online resubmitted dated:09.08.2024.  
2. IR.No : F.4183TPN/OS/AEE/TPN/2024 dated 14/08/2024.  
3. Minutes of the 250th DLCCC meeting dated: 14.08.2024 vide Item No.250-01.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner  
M/s . AJ KNITS  
S.F No. 536/1B1, 536/1B2  
VEERAPANDI Village  
Tiruppur south Taluk  
Tiruppur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

M  
SENTHILKUMAR  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board.

Digitally signed by M SETHILKUMAR  
DN: cn=M, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI  
2.5.4.20=5cf6f139541517ba4749b49149629603fc2274957df6af08f  
d792b1b3cee19, postalCode=600032, st=Tamil Nadu,  
serialNumber=97238D90C631B96F606541D3B7EED5EE9E4FA1D1C  
D00B02B45B4F0F6525EE2, cn=M SETHILKUMAR  
Date: 2024.08.14 20:54:51 +05'30'

To  
The Partner,

1. The Commissioner, TIRUPPUR-Corporation, Tiruppur south Taluk, Tiruppur District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, TIRUPPUR NORTH for favour of kind information.
  4. File
-

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Washing of hosiery fabric (Using Soft flow machines)	78	T/M
2.	Stentering of Washed/Bleached/dyed hosiery fabric (Using stentering machines)	130	T/M
3.	Compacting of Washed/Bleached/dyed hosiery fabric (Using Compacting machines)	130	T/M

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
01	BOILER 1.5 T /Hr	Dust collectors with common stack	21	
01	Thermic Fluid Heater-15 lakh K.Cal/hr	Dust collectors with common stack	21	
02	Stentering Machine	Stack	2.40	
03	Stentering machine	Stack	2.40	
04	D.G.SET 380 KVA	Acoustic enclosures with stack	3.0	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	D.G.Set 380 KVA	Noise	Acoustic Enclosures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

**Annexure enclosed if applicable. :-**

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	8 Hours 1 Hour	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

1. This consent order is issued to the unit subject to the outcome of the civil suit (O.S.127/2023) pending before the Principal District Munsif Court and case (O.A. No.187 of 2024) pending before the Hon'ble NGT.The consent issued to the unit may be revoked subject to the outcome of Civil Suit No.O.S.127/2023 pending before the Hon'ble District Munsif Court, Tirupur.
2. The issue of this consent shall not be construed as the order for restoration of power supply to the unit. The unit shall obtain separate order for restoration of power supply from the TNPC Board. The unit shall commence the production only after obtaining necessary orders from the TNPC Board.
3. The unit shall operate and maintain the Air Pollution Control measures efficiently and continuously so as to achieve the Ambient Air Quality/Emission standards prescribed by the Board.
4. The unit shall adhere to the National Ambient Air Quality/Ambient Noise Level standards prescribed by the Board.
5. The unit shall not let out any process emission from its manufacturing process.
6. The unit shall continue to develop green belt in and around the unit premises.
7. The unit shall not increase the production capacity without obtaining prior consent from the Board.
8. The unit shall ensure that the operation of the unit does not attract any complaint from the public.
9. The unit shall install solar panel of restriction of Hazardous Substance (RoHS) standards for lighting of the office & factory building to the maximum extent possible and street lighting within the factory premises.
10. The unit shall not use "use and throwaway plastics" such plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, -plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective-of thickness etc., as per G.O. (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification, dated: 25.06.2018. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaf, areca nut palm plate, stainless, glass, porcelain plates/cups, cloth bag jute bag etc.

M

SENTHILKUMAR

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUPPUR NORTH

Digitally signed by M SENTHILKUMAR  
DN: cn=IN, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI,  
2.5.4.20=5cf66f1395415178a4749b49149629603fc2274957df6a08f  
0d792b1b3cee19, postalCode=600032, st=Tamil Nadu,  
serialNumber=97238D90C631B96F606541D387EED5EE9E4FA091C  
FD0DB0284584F0F6525EE2, cn=M SENTHILKUMAR  
Date: 2024.08.14 20:55:27 +05'30'



19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

M  
SENTHILKUMAR

Digitally signed by M Senthilkumar  
DN: cn=M, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI,  
2.5.4.20=5cf66f1395415178a4749b49149629603fc2274957df  
6af08f0d792b1b3cee19, postalCode=600032, st=Tamil Nadu,  
serialNumber=97238D90C631B96F606541D387EED5EE7E4F  
A091CFD0DB0284584F0F6525EE2, cn=M Senthilkumar  
Date: 2024.08.14 20:55:46 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
TIRUPPUR NORTH



Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2405159343680 DATED: 14/08/2024.

PROCEEDINGS NO.F.4183TPN/OS/DEE/TNPCB/TPN/W/2024 DATED: 14/08/2024

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. AJ KNITS , S.F.No. 536/1B1, 536/1B2, VEERAPANDI village Tiruppur south Taluk and Tiruppur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- O24TPN59343401)

- Ref:**
1. Unit’s application for CTO through online resubmitted dated:09.08.2024.
  2. IR.No : F.4183TPN/OS/AEE/TPN/2024 dated 14/08/2024.
  3. Minutes of the 250th DLCCC meeting dated: 14.08.2024 vide Item No.250-01.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner  
M/s . AJ KNITS  
S.F No. 536/1B1, 536/1B2  
VEERAPANDI Village  
Tiruppur south Taluk  
Tiruppur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2026**

M

SENTHILKUMAR

District Environmental Engineer,  
Tamil Nadu Pollution Control Board.

Digitally signed by M SETHILKUMAR  
DN: cn=IN, o=TAMIL NADU POLLUTION CONTROL BOARD,  
ou=CHENNAI  
2.5.4.20=5cf66f1395415178a4749b49149629603fc2274957df6a  
f08f0d792b1b3cee19, postalCode=600032, st=Tamil Nadu,  
serialNumber=97238D90C631896F606541D387EED5EE9E4FA  
091CFD0DB02B4584F0F6525EE2, cn=M SETHILKUMAR  
Date: 2024.08.14 20:50:51 +05'30'

To  
The Partner,

1. The Commissioner, TIRUPPUR-Corporation, Tiruppur south Taluk, Tiruppur District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, TIRUPPUR NORTH for favour of kind information.
  4. File
-

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Washing of hosiery fabric (Using Soft flow machines)	78	T/M
2.	Stentering of Washed/Bleached/dyed hosiery fabric (Using stentering machines)	130	T/M
3.	Compacting of Washed/Bleached/dyed hosiery fabric (Using Compacting machines)	130	T/M

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.75	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	50.0	Reused for Washing & Stentering process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
30.	Dissolved Phosphates(as P)	mg/l	-		-		
31.	Sulphide (as S)	mg/l	-		5		
		mg/l	-		2		

36.	Fecal Coliform	MPN/100ml	-	-		
-----	----------------	-----------	---	---	--	--

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board



1. This consent order is issued to the unit subject to the outcome of the civil suit (O.S.127/2023) pending before the Principal District Munsif Court and case (O.A. No.187 of 2024) pending before the Hon'ble NGT. The consent issued to the unit may be revoked subject to the outcome of Civil Suit No.O.S.127/2023 pending before the Hon'ble District Munsif Court, Tirupur.
2. The issue of this consent shall not be construed as the order for restoration of power supply to the unit. The unit shall obtain separate order for restoration of power supply from the TNPC Board. The unit shall commence the production only after obtaining necessary orders from the TNPC Board.
3. The unit shall operate the following machines installed in the unit Soft flow - 500 Kg - 1 No, Stentering machine - 5000 kg-1 No & Compacting machine - 5000 kg-1 No.
4. The unit shall treat and dispose the sewage in septic tank arrangements and shall ensure that the treated sewage shall satisfy the standards prescribed by the Board
5. The unit shall operate and maintain the Effluent Treatment Plant efficiently and continuously and shall ensure that the entire quantity of treated trade effluent is reused in the process and shall achieve Zero liquid Discharge of effluent at all times.
6. The unit shall operate and maintain Electro Magnetic Flow Meter provided efficiently and shall provide additional Electro Magnetic flow meter in the reuse section to assess the quantity of treated effluent reused in the process.
7. The unit shall ensure that the product manufactured and effluent generated shall be within the consented quantity and log books shall be maintained and monthly report shall be furnished to the DEE office regularly.
8. The unit shall not discharge either untreated/treated trade effluent either inside or outside the premises or to the nearby odai under any circumstances.
9. The unit shall not carry out any dyeing or bleaching activity in the premises without consent of the Board.
10. The unit shall not carryout manual cleaning of Effluent Treatment Plant components. The cleaning shall be carried out through mechanical equipments.
11. The unit shall not allow the Effluent Treatment Plant workers to enter the underground tanks and confined spaces in the Effluent Treatment Plant to avoid fatal accidents.
12. All the Effluent tanks shall be provided with adequate vent for the escape of poisonous gas if any.
13. The unit shall ensure that the adequate safety precautions are being followed and any fatality /unpleasant incident are sole responsibility of the unit.
14. Storage/ accumulation of huge quantity of effluent without proper downstream treatment shall be strictly avoided.
15. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
16. In order to prevent the formation and accumulation of Toxic gases inside the tanks and to prevent the occurrence of fatal accidents, while cleaning the tanks adequate ventilation arrangements should be provided in all the confined tanks including septic tanks located both above and below ground level which are meant for storing/ holding the effluents, Sludge, permeate water and Raw water etc.,
17. The unit shall draw water from New Tiruppur Area Development Corporation Limited only for make -up water requirement.
18. The unit shall maintain rain Water Harvesting system within the premises so as to recharge the ground water in that area.
19. The unit shall maintain good housekeeping in the factory premises.
20. The unit shall operate its activity without attracting any complaint from the nearby public.
21. The unit shall not use "use and throwaway plastics" such plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, -plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective-of thickness etc., as per G.O.(Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification, dated: 25.06.2018. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaf, areca nut palm plate, stainless, glass, porcelain plates/cups, cloth bag jute bag etc.
22. The unit shall ensure that E-Waste generated by them shall be handed over only to the registered producer, refurbisher or recycler/dismantler as per the E-Waste (Management) Rules,2022.

M

Digitally signed by M SETHILKUMAR  
 DN: cn=M, o=TAMIL NADU POLLUTION CONTROL BOARD,  
 ou=CHENNAI,  
 2.5.4.20=5c66e1395415178a4749b49149629603fc2274957df6  
 a0d0d792b1b3cee19, postalCode=600032, st=Tamil Nadu,



## GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Perambaka

- 20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

M  
**SENTHILKUMAR**

District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 TIRUPPUR NORTH

Digitally signed by M Senthilkumar  
 DN: cn=M, ou=TAMIL NADU POLLUTION CONTROL BOARD,  
 c=INDIA  
 2.5.4.20=918a1138a13178a418b818921902f227897d8a0b8  
 7321b3c1a, postalCode=600012, st=Tamil Nadu,  
 serialNumber=8723800C831896F0881D387ED5E8E8FA091CF  
 D1C8028484F0FAS25EE2, cn=M Senthilkumar  
 Date: 2024.08.14 20:51:53 +05'30'

By Speed Post



## TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.009290 / TPR / Suspension of closure / Water /

2024-1, dated: 23.08.2024

**Sub.:** TNPCB – Industries – M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District – Direction for suspension of closure and temporary restoration of power supply to the unit under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended for a period of six months (i.e. up to 22.02.2025) – Orders issued – Regarding.

- Ref.:**
1. Proceeding No. TNPCB / T1 / F.009290 / Closure / Water / 2024-1, dated: 06.08.2024
  2. Proceeding No. F.4183TPN / OS / DEE / TNPCB / TPN / W / 2024, dated: 14.08.2024
  3. Unit's letter dated 19.08.2024
  4. IR No. F.TPN3588 / OS / DEE / TPN / 2024, dated: 20.08.2024

\*\*\*\*\*

Whereas, vide reference 1<sup>st</sup> cited, direction for closure and disconnection of power supply was issued to the unit M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, for the reasons stated therein. Accordingly, power supply to the unit was disconnected by the TANGEDCO on 07.08.2024.

Whereas, the unit then submitted online application for consent on 09.08.2024 and vide letter dated 10.08.2024 requested for consent and revocation of closure direction.

Whereas, vide reference 2<sup>nd</sup> cited, based on the application and inspection of the unit on 13.08.2024 CTO-Direct was issued to the unit for the washing of hosiery fabric using soft flow machines (78 T/M), stentering of washed / bleached / dyed hosiery fabric using stentering machines (130 T/M) and compacting of washed / bleached / dyed hosiery fabric using compacting machines (130 T/M), valid up to 31.03.2026.

Whereas, vide reference 3<sup>rd</sup> cited, the unit again requested for revocation of closure and restoration of power supply. Hence, the unit was inspected by the official of the O/o. DEE, TNPCB, Tiruppur North on 20.08.2024 and the following were observed

1. The EB power supply of the unit was under disconnected condition.
2. The unit was not in operation.
3. The soft flow machine, stentering machine, compacting machine, boiler and the





## TAMILNADU POLLUTION CONTROL BOARD

In the light of the above said facts, it is decided to issue direction for suspension of closure and temporary restoration of power supply to the unit under Section 33A of Water (Prevention and Control of Pollution) Act, 1974, as amended for a period of six months as recommended by the DEE, TNPCB, Tiruppur North.

Therefore, in exercise of the powers conferred under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, direction for suspension of closure and temporary restoration of power supply is issued to the unit M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District for a period of six months (i.e. up to 22.02.2025) to comply the following conditions

"The unit shall comply with the conditions stipulated in the CTO-Direct proceeding dated 14.08.2024".

The receipt of this proceeding shall be acknowledged.

Sd/  
Chairperson

To  
The Partner,  
M/s. AJ Knits,  
2/592 A, Nalayutha Thottam,  
Palavanjipalayam Ring Road, Veerapandi,  
Tiruppur – 641605

**Copy to:**

1. The District Collector,  
Tiruppur District
2. The Joint Chief Environmental Engineer (Monitoring),  
Tamil Nadu Pollution Control Board,  
4th Floor, No.34, Bharathi park 8th cross street,  
Saibaba colony, Coimbatore- 641011.
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board, Tiruppur North  
Kumaran Complex, Kumaran Road,  
Tiruppur - 641 601.
4. The Superintending Engineer, TANGEDCO,  
3rd floor, P.N. Road, Mettupalayam Bus Stop, Tiruppur
5. The Assistant Engineer, TANGEDCO,



## TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.009290 / TPR / Suspension of closure / Air /

2024-3, dated: 23.08.2024

**Sub.:** TNPCB – Industries – M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District – Direction for suspension of closure and temporary restoration of power supply to the unit under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended for a period of six months (i.e. up to 22.02.2025) – Orders issued – Regarding.

- Ref.:**
1. Proceeding No. TNPCB / T1 / F.009290 / Closure / Air / 2024-3, dated: 06.08.2024
  2. Proceeding No. F.4183TPN / OS / DEE / TNPCB / TPN / W / 2024, dated: 14.08.2024
  3. Unit's letter dated 19.08.2024
  4. IR No. F.TPN3588 / OS / DEE / TPN / 2024, dated: 20.08.2024

\*\*\*\*\*

Whereas, vide reference 1<sup>st</sup> cited, direction for closure and disconnection of power supply was issued to the unit M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, for the reasons stated therein. Accordingly, power supply to the unit was disconnected by the TANGEDCO on 07.08.2024.

Whereas, the unit then submitted online application for consent on 09.08.2024 and vide letter dated 10.08.2024 requested for consent and revocation of closure direction.

Whereas, vide reference 2<sup>nd</sup> cited, based on the application and inspection of the unit on 13.08.2024 CTO-Direct was issued to the unit for the washing of hosiery fabric using soft flow machines (78 T/M), stentering of washed / bleached / dyed hosiery fabric using stentering machines (130 T/M) and compacting of washed / bleached / dyed hosiery fabric using compacting machines (130 T/M), valid up to 31.03.2026.

Whereas, vide reference 3<sup>rd</sup> cited, the unit again requested for revocation of closure and restoration of power supply. Hence, the unit was inspected by the official of the O/o. DEE, TNPCB, Tiruppur North on 20.08.2024 and the following were observed

1. The EB power supply of the unit was under disconnected condition.
2. The unit was not in operation.
3. The soft flow machine, stentering machine, compacting machine, boiler and the



## TAMILNADU POLLUTION CONTROL BOARD

In the light of the above said facts, it is decided to issue direction for suspension of closure and temporary restoration of power supply to the unit under Section 31A of Air (Prevention and Control of Pollution) Act, 1981, as amended for a period of six months as recommended by the DEE, TNPCB, Tiruppur North.

Therefore, in exercise of the powers conferred under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, direction for suspension of closure and temporary restoration of power supply is issued to the unit M/s. AJ Knits, S.F. No.536/1B1, 536/1B2, Veerapandi Village, Tiruppur South Taluk, Tiruppur District for a period of six months (i.e. up to 22.02.2025) to comply the following conditions

"The unit shall comply with the conditions stipulated in the CTO-Direct proceeding dated 14.08.2024".

The receipt of this proceeding shall be acknowledged.

Sd/-  
Chairperson

To  
The Partner,  
M/s. AJ Knits,  
2/592 A, Nalayutha Thottam,  
Palavanjipalayam Ring Road, Veerapandi,  
Tiruppur - 641605

**Copy to:**

1. The District Collector,  
Tiruppur District
2. The Joint Chief Environmental Engineer (Monitoring),  
Tamil Nadu Pollution Control Board,  
4th Floor, No.34, Bharathi park 8th cross street,  
Saibaba colony, Coimbatore- 641011.
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board, Tiruppur North  
Kumaran Complex, Kumaran Road,  
Tiruppur - 641 601.
4. The Superintending Engineer, TANGEDCO,  
208/650 Adavar Ananda Bhavan unistair, KRBS Tower  
3rd floor, P.N. Road, Mettupalayam Bus Stop, Tiruppur
5. The Assistant Engineer, TANGEDCO,  
Chinna Thottam, I & T Tank Opposite

- 1 District: TIRUPPUR CITY PS: VEERAPANDI Year 2024 File No 204 Date 29-03-2024  
காவட்டம் காவல் நிலையம் ஆண்டு பதிவு எண் தாள்
- 2 Act(s) Sections  
சட்டம்  
INDIAN PENAL CODE, 1860 447  
INDIAN PENAL CODE, 1860 170  
INDIAN PENAL CODE, 1860 506(1)
3. (a) Occurrence of Offence Day: FRIDAY  
குற்ற நிகழ்வு நாள் Date From: 29-03-2024 Date To:  
நாள் முதல் நாள் வரை  
Time Period: On Time from: 12.30 Hrs Time To:  
நேர அளவு நேரம் முதல் நேரம் வரை
- (b) Information received at PS. 29-03-2024  
Date: காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் Time: 18.00 Hrs  
நேரம் (c) General Diary Reference: Entry No(s)  
பொது நாட்குறிப்பில் பதிவு, விவரம் எண்  
Time: நேரம்
4. Type of Information: WRITTEN  
தகவலின் வகை
- 5 Place of Occurrence: (a) Direction and Distance from PS: SOUTH- WEST & 3.0 Km Beat Number: BEAT 1  
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்  
(b) Address: திருப்பூர் வீரபாண்டி நகரத்து கோட்டத்தில் உள்ள AJ KNITS கம்பெனியில்  
(c) In case, outside limit of this Police Station, then the Name of P.S: District:  
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்த காவல் நிலையம் மாவட்டம்
6. Complainant/Informant (a) Name: CHELLAKKANNU (c) Date/Year of Birth: 1979 (d) Nationality: INDIA  
குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர் தாள் / பிறந்த ஆண்டு நாட்டினம்  
(b) Father's/Husband's Name : MANI தந்தை / கணவர் பெயர்  
(e) Passport No.: வெளிநாட்டு கடவுச்சீட்டு எண் Date of Issue: பற்றுச்சீட்ட நாள் Place of Issue: வழங்கப்பட்ட இடம்  
(f) Occupation: MANAGER தொழில்  
(g) Address: SF NO: 536 NALETHU THOTTAM, AJ KNITS COMPANY, VEERAPANDI, TIRUPPUR. . முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars  
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்  
1. சிவசாமி, 2. சண்முகத்தரம், 3. பழனிப்பன், 4. குத்துவேல், 5. செந்தில்குமார் மற்றும் 6. ஜெகதாசன்
8. Reasons for delay in reporting by the complainant/Informant:  
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்
9. Particulars of the properties stolen/Involved:  
கவரப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved:  
கவரப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. if any:  
பொது விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

## 12. FIR Contents :

முதல தகவல் அறிக்கையின் சுருக்கம்

பணிந்து சமர்ப்பிக்கப்படுகிறது: இன்று 29.03.2024 ம் தேதி 18.00மணிக்கு திருப்பூர் மாநகரம் வீரபாண்டி காவல் நிலைய சிறப்பு உதவி ஆய்வாளர் கிருஷ்ணசாமி ஆரிய நான் நிலைய அலுவலில் இருந்த போது செல்லக்கண்ணு என்பவர் நிலையம் ஆஜராகி கொடுத்த எழுத்துமூலமான புகாரின் விபரம் பின்வருமாறு: அனுப்புநர்: செல்லக்கண்ணு-45, S/O மணி, AJ KNITS, SF. 536 நாலேத்து தோட்டம், வீரபாண்டி, திருப்பூர். Ph: 9894293967 பெறுநர்: உதவி ஆய்வாளர் அவர்கள், வீரபாண்டி காவல் நிலையம், திருப்பூர் மாநகரம். அய்யா, எனக்கு சொந்த உள் தஞ்சாவூர் மாவட்டம் பாபநாசம் தாலுகா, அக்கரைப்பூண்டி ஆகும். நான் கடந்த 19 வருடங்களுக்கு முன்பு எனது மனைவி வேணி மற்றும் மகன் பிரசாந்த் ஆகியோருடன் திருப்பூர் வந்து குடியிருந்து கொண்டு வீரபாண்டி நாலேத்து தோட்டத்தில் உள்ள அருணாச்சலம் என்பரது AJ KNITS கம்பெனியில் கடந்த 6 மாதங்களாக புரொடக்சன் மேனேஜராக வேலை செய்து வருகிறேன். இன்று 29.03.2024 ம் தேதி வழக்கம் போல் எங்கள் கம்பெனியில் நானும், புரொடக்சன் இன்சார்ஜ் சாம், மற்றும் குப்பர்வைசர்கள் சுப்பிரமணி, ரமேஷ் ஆகியோருடன் வேலை செய்து கொண்டிருந்த போது மதியம் சுமார் 12.30 மணியளவில் TN 39 DA 7059 என்ற காரில் வந்த பார்த்தால் அடையாளம் தெரியக்கூடிய பின்னர் பெயர் விலாசம் கேட்டுத்தெரிந்து கொண்ட சிவசாமி, சண்முகசுந்தரம், பழனியப்பன் மற்றும் முத்துவேல் ஆகியோர் எங்கள் AJ KNITS கம்பெனிக்குள் வந்து தாங்கள் அரசு அதிகாரிகள் என்று எங்களிடம் கூறிவிட்டு நீங்கள் அனுமதி இல்லாமல் நிறுவனம் நடத்தி வருகிறீர்கள் கம்பெனியை பூட்டிவிடுவேன் என்று மிரட்டிவிட்டு உங்கள் லைசென்ஸை எடுத்து காண்பியுங்கள் என்று கேட்டார்கள். அதற்கு நான் நீங்கள் யார் எங்கிருந்து வருகிறீர்கள் என்று கேட்டதற்கு நாங்கள் மாசு கட்டுப்பாடு அதிகாரிகள் மற்றும் நீர் நிலை அதிகாரிகள் என்று கூறிவிட்டு நாங்கள் மாசு கட்டுப்பாடு வாரியத்திற்கு ஏற்கனவே அனுப்பியிருந்த பதில் நோர் டீலை எங்களிடம் காண்பித்தார்கள். பின்னர் அவர்கள் எங்களிடம் நீங்கள் அனுமதி இல்லாமல் தொழில் செய்து வருகிறீர்கள் அதனால் எங்களுக்கு ஒரு அமெளண்ட் ஒரு செட்டில் பண்ணுங்கள் இல்லையென்றால் கம்பெனியையும் க்ளோஸ் செய்து விடுவோம். கம்பெனியை க்ளோஸ் பண்ணாமல் இருக்க பணம் கொடுக்கலைனா உங்களை கொல்லாமல் விடமாட்டேன் என்றும் கேட்டை இழுத்து பூட்ட போகிறோம் அனைவரும் வெளியேறுங்கள் என்று மிரட்டினார்கள். நான் உடனே கம்பெனி நிலத்தின் உரிமையாளர் வெங்கடாசலத்திற்கு மேற்படி தகவலை சொன்னேன். உடனே அங்கு வந்த வெங்கடாசலம் சிவசாமியிடம் நீங்கள் வர்சினி பிரிண்டிங்கில் தானே வேலை செய்கிறீர்கள் இங்கே எதற்கு வந்தீர்கள் என்று கேட்டதற்கு சிவசாமியும் அவருடன் வந்த மூன்று பேரும் வர்சினி பிரிண்டிங் பங்குதாரர்களாகிய செந்தில்குமார் மற்றும் ஜெகநாதன் செல்லித்தான் நாங்கள் வந்திருக்கிறோம் நீங்கள் எப்படி அனுமதி இல்லாமல் ஓட்டலாம் என்று இடத்தின் உரிமையாளரான வெங்கடாசலத்திடம் கேட்டார்கள். மேலும் எங்களை நிறுவத்திலிருந்து வெளியேறுங்கள் என்று கூறினார்கள். இன்று நான்



ரபாண்டி காவல் நிலையம் வந்து அரசு அதிகாரிகள் என்று கூறி எங்கள் கம்பெனிக்குள் அத்துமீறி நுழைந்து எங்களிடம் பணம் கேட்டு மிரட்டி கொலை மிரட்டல் விடுத்த சிவசாமி, சண்முகசுந்தரம், பழனியப்பன் மற்றும் முத்துவேல் மற்றும் வர்சினி பிரிண்டிங் பங்குதாரர்களாகிய செந்தில் குமார், ஜெகநாதன் ஆகியோர் மீது நடவடிக்கை எடுக்குமாறு கேட்டுக்கொள்கிறேன். இப்படிக்கு Sd (\*\*\*\*\*\*) (செல்லக்கண்ணு) அய்யா, வாதி நிலையம் ஆஜராகி கொடுத்த எழுத்துமூலமான புகாரைப் பெற்று இன்று 29.03.2024 ம் தேதி 18.00மணிக்கு வீரபாண்டி காவல் நிலைய குற்ற எண்: 204/2024 u/s 447, 170, 506(1) IPC ல் வழக்கு பதிவு செய்யப்பட்டது. இவ்வழக்கில் அரசால் வழங்கப்பட்ட முதல் தகவல் அறிக்கை தாள் தீர்ந்து விட்டதால் காவல் துறை கூடுதல் இயக்குநர், மாநில குற்ற ஆவண காப்பகம் அவர்களின் ADGP/SCRIP/CN IN RC NO DX/3833/SCRB/2014-8 DATED:- 03.04.2020 மற்றும் திருப்பூர் மாநகர காவல் ஆணையர் அவர்களின் C.NO. E1/002635/2020 DATED:- 30.04.2020 உத்தரவின்படி இந்த முதல் தகவல் அறிக்கைக்கு TPC VPI 3941 என்ற வரிசை எண் கொடுக்கப்பட்டுள்ளது. முதல் தகவல் அறிக்கையின் அசலுடன் வாதியின் புகாரை இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் எண்.4, அவர்களுக்கும், இதர நகல்களை சம்மந்தப்பட்ட காவல்துறை உயர் அதிகாரிகளுக்கும் அனுப்பி வைத்தும் ஒரு நகலை புலன் விசாரணைக்காக உதவி ஆய்வாளர் திரு. தனசேகரன் அவர்களின் பார்வைக்கும் வைக்கப்பட்டது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and Directed DHANASEKARAN, SUB INSPECTOR OF POLICE to take up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2-ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து DHANASEKARAN, SUB INSPECTOR OF POLICE பணியாளரின் புலனாய்வை எடுத்துக்கொள்ள பணிக்கப்பட்டது.

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டின் படிமுறையிட்டு / தகவல் தற்புதுப்பிப்பதற்கு படிந்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக, மற்றும் கொடுக்கப்பட்டது, அதன் படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant  
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேசுக் பதிவு

Signature of the Officer in Charge, Police Station  
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

Name : KRISHNASAMY N  
பெயர்

Rank : SSI OF POLICE No.: 585  
நிலை எண்

15. Date & Time of despatch to the court: 29-03-2024  
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாள்/நேரம்.



4/3/24 50

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: F.NA/OS/DEE/TNPCB/TPN/W/2024/Dated, 04.03.2024

**Sub :** TNPC Board - Industries - M/s. A.J. Knit, S.F.No.536/1B, Veerapandi Village, Tiruppur South Taluk, Tiruppur District - Water (Prevention And Control Of Pollution) Act, 1974 as amended in 1988 - Operating the unit without obtaining consent of the Board - Show cause notice issued - Regarding.

**Ref :** Inspection of the unit on 28.02.2024

As per sub section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988, previous consent of the Board should have been obtained by you to establish any industry, which is likely to discharge sewage (or) trade effluent.

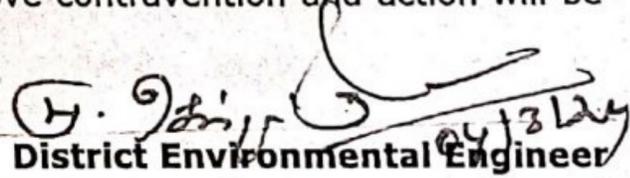
Whereas your unit of M/s. A.J. Knit, S.F.No.536/1B, Veerapandi, Veerapandi Village, Tiruppur South Taluk, Tiruppur District was inspected on 28.02.2024 and it was noticed that,

"The unit was involved in establishment activity without obtaining consent of the Board under Water Act Board."

Thereby the provisions of Section 25 of the Act have been contravened by you which is punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Hence, you are directed to Show Cause within **Seven days** from the date of receipt of this notice as to why penal action for offences punishable under Section 44 of the Act should not be initiated against you as Proprietor and also why direction should not be issued under Section 33A of the Act for closure of the unit, stoppage of power supply etc.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

  
District Environmental Engineer  
TamilNadu Pollution Control Board  
Tiruppur North

To

The Occupier,  
M/s. A J Knit (Previously Sri Varshini Knit Process)  
S.F.No.536/1B, Nalayathu Thottam,  
Veerapandi Post,  
Tiruppur - 641 605,



# AJ KNITS

Processing : Washing Stenter Finishing  
Open Width Compacting  
Santex-Switzerland USA-Compacting

GSTIN : 33ACDFA2956J1ZG  
2/692-A, Malayuthu Thottam,  
Palavanjpalayam Ring Road,  
Veerapandi, Tirupur-641 605.  
Cell : 95009 95282, 95667 95282.  
E-Mail : acc.ajknits@gmail.com

Ref: பெருந்:

Date : 13.03.2024

முனைவர். மு. செந்தில் குமார், M.E., Ph.D.,  
மாவட்ட கற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்,  
திருப்பூர் வடக்கு,  
இரண்டாவது தளம், குமரன் வணிக வளாகம்,  
குமரன் ரோடு - திருப்பூர் - 641 601.

ஐயா வணக்கம்,

நாங்கள் மேற்கண்ட முகவரியில் பதியதாக AJ KNITS-என்ற பெயரில் ஒரு நிறுவனம் தொடங்கி கடந்த 7-மாதமாக வாடகைக்கு தொழில் செய்து வருகிறோம். மேற்படி யூனிட்டில் Washing Stenter & Compact Process -செய்வதற்கு மிஷினரிகளை நாங்கள் வாங்கி முழுவதமாக தொழில் தொடங்காமல் தற்பொழுது தான் தயாராக உள்ளோம். இதற்கு முன் இந்த கட்டிடத்தில் சுமார் 10-வருடமாக ஸ்ரீ வர்ஷினி நிட் பினிசர்ஸ்-என்ற பெயரில் Pollution Control Board-ல் 2024-ம் வருடம் மே-மாதம் வரை Pollution -அனுமதியுடன் தொழில் நடத்தி வந்தனர். அவர்கள் கடந்த ஒரு வருடத்திற்கு முன்பு அவர்களுடைய மெஷினரிகள் அனைத்தையும் எடுத்துக் கொண்டு காலி செய்துவிட்டனர். நாங்கள் தற்பொழுது மேற்படி Plant-ல் தற்காலிகமாக Sample Toll Trial-மட்டும் எடுத்துப் பார்த்துள்ளோம். ஆகையால் இன்னும் முழுவதமாக இந்த யூனிட்டில் தொழில் தொடங்கவில்லை. மேற்படி யூனிட்டில் தொழில் தொடங்குவதற்கு முன் Pollution Control Board-அனுமதி பெற்று தொழில் செய்கிறோம் என்று தங்களுக்கு தெரியப்படுத்திக் கொள்கிறோம்.

குறிப்பு: நாங்கள் பலமுறை ஸ்ரீ வர்ஷினி நிட் பினிசர்ஸ் நிர்வாகத்திடம் அவர்கள் தொழில் செய்திட கழிவுகளை அகற்றும்படி கூறினோம், ஆனால் அவர்கள் அவர்களுடைய மெஷினரிஸ்-களை மட்டும் எடுத்துக் கொண்டு கழிவுகளை அகற்றாமல், இன்னும் காலஅவகாசம் இருக்கிறது அதனால் பிறகு அகற்றுக்கிறோம் என்று சொல்லி சென்றுவிட்டனர்.

நன்றி!!

(May-2024)

For A.J.KNITS

*P. Ravi*  
Partner



### TAMILNADU POLLUTION CONTROL BOARD

From

Dr. M. Senthil Kumar, M.E. Ph.D,  
District Environmental Engineer,  
TamilNadu Pollution Control Board,  
Tiruppur North,  
II Floor, Kumaran Commercial Complex,  
Kumaran Road, Tiruppur. - 641 601.

To

The Occupier,  
M/s. A J Knit (Previously Sri Varshini  
Knit Process)  
S.F.No.536/1B, Nalayathu Thottam,  
Veerapandi Post,  
Tiruppur - 641 605.

Lr. No: F.NA/P.H/DEE/TNPCB/TPN/2024/Dated. 25.03.2024

Sir,

**Sub:** TNPC. Board - O/o. DEE, Tiruppur (North) - Industries - M/s. A.J. Knit,  
S.F.No.536/1B, Veerapandi Village, Tiruppur South Taluk, Tiruppur District -  
Personal hearing called for - Reg.

**Ref:** 1 T.O.Proc.No.: F.NA/OS/DEE/TNPCB/TPN/W&A/2024/Dated. 04.03.2024.  
2 The unit's replay dated 13.03.2024.

I am to inform that your unit of M/s. A.J. Knit, S.F.No.536/1B, Veerapandi  
Village, Tiruppur South Taluk, Tiruppur District has been issued with Show cause notices  
for Establishing and operating the unit without obtaining consent of the Board vide  
reference 1<sup>st</sup> cited above. The reply furnished by the unit is not satisfactory.

Hence, you are requested to attend personal hearing to be conducted in the  
office of the District Environmental Engineer, Tamil Nadu Pollution Control Board,  
Kumaran Complex, Tiruppur - 641 601 on **02.04.2024 Forenoon** without fail.

The receipt of this letter shall be acknowledged.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tiruppur North

# பா.ஜனதாவுடன் மறைமுகமாக தொடர்பை வைக்க வேண்டிய அவசியம் இல்லை

## மதுராந்தகம் பொதுக்கூட்டத்தில் எடப்பாடி பழனிசாமி பேச்சு

மதுராந்தகம், மார்ச்.30- பா.ஜனதாவுடன் உள்ளத் தொடர்பை வைக்க வேண்டிய அவசியம் அ.தி.மு.க.வுக்கு இல்லை என்றும் மதுராந்தகம் பொதுக்கூட்டத்தில் எடப்பாடி பழனிசாமி பேசினார்.

### வலுவான இயக்கம்

காஞ்சிபுரம் நாடாளுமன்ற தொகுதி அ.தி.மு.க. வேட்பாளர் ராஜசேகரை அதிரித்து செங்கல்பட்டு மாவட்டம் மதுராந்தகத்தில் பிரசார பொதுக்கூட்டம் நேற்று நடந்தது.

இதில் அ.தி.மு.க. பொதுச் செயலாளர் எடப்பாடி பழனிசாமி பங்கேற்று பேசியதாவது:-

தி.மு.க. கூட்டணி வலுவாக இருப்பதாக சிலர் சொல்கிறார்கள். இங்குள்ள மக்கள் வெள்ளத்தை பார்த்து சொல்லுங்கள். இதுதான் அ.தி.மு.க.



கூட்டணியின் பலம். கிராமத்தில் சொல்வார்கள் விளையும் பயிர் முளையிலே தெரியும். அதேபோல் நாடாளுமன்ற தேர்தலுக்கு இந்த மக்களின் வெள்ளமே வெற்றி. மக்கள் நம்பக்கம் இருக்கிறார்கள். மக்களோடு நாம் கூட்டணி வைத்துள்ளோம். அ.தி.மு.க. வலுவான இயக்கம்.

### அவசியம் இல்லை

நாடாளுமன்ற தேர்தலில்

தமிழ்நாடு, புதுச்சேரி உள்பட 40 தொகுதிகளில் அ.தி.மு.க. கூட்டணி வெற்றி பெறும். விளவங்கோடு இடைத்தேர்தலிலும் வெற்றி பெறுவோம். அ.தி.மு.க. பல்வேறு சாதனைகளை புரிந்துள்ளது. முத்து முத்தான திட்டங்களை அ.தி.மு.க. அரசாங்கம் வழங்கி இருக்கிறது.

தமிழ்நாட்டில் அ.தி.மு.க. வலுவான கட்சியாக இருக்கிறது. பா.ஜனதாவுடன் கூட்டணியில் இருந்தோம். இப்போது விலகிவிட்டோம். மு.க.ஸ்டாலினும், உதயநிதி ஸ்டாலினும் அ.தி.மு.க. இன்னும் பா.ஜனதாவுடன் கள்ளத்தொடர்பில் இருப்பதாக சொல்கிறார்கள். நாங்கள் கள்ளத்தொடர்பு வைக்க வேண்டிய அவசியம் இல்லை. அந்த பழக்கம் உங்களுக்கு தான் இருக்கிறது. கூட்டணியில் இருந்து நாங்கள் வெளியில் வந்ததற்கு உங்களுக்கு ஏன் பொறாமை வருகிறது. எரிச்சல் ஏற்படுகிறது. எங்கள் கட்சிக்கும், உங்கள்

கட்சிக்கும் என்ன சம்பந்தம் இருக்கிறது. தொண்டர்கள், நிர்வாகிகள் விரும்பினால் கூட்டணி வைப்போம். இல்லையென்றால் வெளியேறுவோம். அது எங்களின் விருப்பம். தி.மு.க.வுக்கு தோல்வி பயம் வந்துவிட்டது. அதனால்தான் அப்பாவும், மகனும் இப்படி பேசுகிறார்கள்.

### சிறப்பான ஆட்சி

மு.க.ஸ்டாலின் வந்த பாதை வேறு. நான் வந்த பாதை வேறு. நான் கட்சிக்கு உழைத்தேன். தலைமைக்கு விசுவாசமாக இருந்தேன். எங்கள் நிர்வாகிகள், தொண்டர்கள் பொதுச் செயலாளராக என்னை அழகு பார்த்தார்கள். 4 ஆண்டு காலம் சிறப்பான ஆட்சியை கொடுத்தோம். சாதாரண தொண்டன், கிளை செயலாளர் பொதுச்செயலாளராக முடியுமா? முதல்-அமைச்சர் ஆக முடியுமா? கட்சி நிர்வாகிகள்,

தொண்டர்களை குடுபார்க்கும் நீங்கள். இருந்து ஒருவரை தலைவரும், முதல்-அமை அறிவியங்கள் பார்ப்ப

### இருண்ட ஆட்

போதைப்பொருள் இல்லாத இடமே கிள ஏற்கனவே இருந்த இதை கட்டுப்பட்டு ஓய்வு பெற்று சென்ற கட்சியிலும் இல்லாத அணியை தி.மு. அமைத்தார்கள். அதிவர் போதைப்பொருள் கடத்தலில் ஈடுபட்ட டறிந்துள்ளனர். இப்பட்ட மோசமான கம் இந்தியாவில் தட்டில்தான் இருக்கிறது முடிவு கட்ட இ இலை சின்னத்துக்கு எரிக்க வேண்டும். இவ்வாறு அவர் பே

## திருப்பூரில் பணம் கேட்டு மிரட்டிய

# போலி அதிகாரிகள் 4 பேர் கைது

வீரபாண்டி, மார்ச்.30- திருப்பூரில் பொதுப்பணித்துறை அதிகாரிகள் என்று கூறி வாஷிங் நிறுவன உரிமையாளரிடம் பணம் கேட்டு மிரட்டிய 4 பேரை போலீசார் கைது செய்தனர்.

இதுகுறித்து போலீஸ் தரப்பில் கூறப்படுவதாவது:-

வாஷிங் நிறுவன உரிமையாளர் திருப்பூர் வீரபாண்டியைச் சேர்ந்தவர் செல்லமுத்து

(வயது 44). இவர் வீரபாண்டி பிரிவில் உள்ள நல்லாத்து தோட்டம் பகுதியில் வாஷிங் நிறுவனம் வைத்து நடத்தி வருகிறார். இந்நிலையில் நேற்று மாலை அவருடைய நிறுவனத்திற்குள் 4 பேர் சென்றுள்ளனர். அவர்கள் செல்லமுத்து விடம் தங்களை பொதுப்பணித்துறை அதிகாரி என அறிமுகம் செய்து கொண்டு தங்கள் நிறுவனத்தில் சாய கழிவு நீரை சாக்கடையில் திறந்து விடுவதாக

புகார்கள் வந்துள்ளது எனவும், உங்கள் மீது நடவடிக்கை எடுக்க வேண்டி வரும், நடவடிக்கை எடுக்காமல் இருக்க பணம் கொடுக்க வேண்டும் என மிரட்டியதாக தெரிகிறது.

இதனால் சந்தேகம் அடைந்த செல்லமுத்து அவர்களை பிடித்து வைத்துக் கொண்டு வீரபாண்டி போலீஸ் நிலையத்திற்கு தகவல் கொடுத்துள்ளார். தகவலறிந்து சம்பவ இடத்திற்கு வந்த

வீரபாண்டி இன்ஸ்பெக்டர் விநாயகம் மற்றும் போலீசார் 4 பேரையும் அழைத்து வந்து விசாரணை நடத்தினர்.

### 4 பேர் கைது

விசாரணையில் அவர்கள் திருப்பூரைச் சேர்ந்த சிவசாமி (55), ஈரோட்டை சேர்ந்த பழனிப்பன் (51), முத்துவேல் (50), சண்முகசுந்தரம் (63) என்பதும் தெரியவந்தது. அவர்கள் 4 பேரையும் போலீசார் கைது செய்தனர்.

ஏப்ரல் 19 முதல் ஜூன் 1-ந் தேதி வரை

### தேர்நல்

கருத்துக்கணிப்புகளுக்கு

தயவு

கர்நாடகா, ராஜஸ்தானில்

## 5 தொகுதிகளுக்கான காங்கிரஸ் வேட்பாளர்கள் அறிவிப்பு

புதுடெல்லி, மார்ச்.30-

கர்நாடகம் மற்றும் ராஜஸ்தானில் 5 தொகுதிகளில் வேட்பாளர்களை

## பொது அறிவிப்பு

திருப்பூர் மாவட்டம், திருப்பூர் வட்டம், திருப்பூர், காவாட்டர் டேங்க் வீதி, E.B.காலனி, கதவு எண்.249ல் வரும் காளியப்ப கவுண்டர் மகன் ராஜன்-1, திருப்பூர் திருப்பூர் வட்டம், திருப்பூர், பெரியார் காலனி, நான்கா கதவு எண்.194ல் வசித்து வரும் ராமதாஸ் மகன் ராஜே ஆகிய எழுது கட்சிக்காரர்களின் அறிவுறுத்தலின்படி பொது அறிவிப்பு என்னவென்றால்:-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI

O. A. No. 187 of 2024

IN THE MATTER OF

A. Muthuvel  
S/o. Ayalsamy  
No. 8/35, Mariamman Koil Street,  
Chinna Valavadi,  
Udumalpet,  
Tiruppur - 642 132

... Petitioner

Versus

1. The Chairperson  
Tamilnadu Pollution Control Board,  
No. 76, Mount Salai, Guindy,  
Chennai - 600 032  
tnpcb-chn@gov.in

.....Respondents

**INDEX FILED BY THE 6<sup>TH</sup> RESPONDENT**

***M/s. P.V.S.Giridhar Associates***

Y.Kavitha

Prasanna D

Shivashankari S

Sangavi R

Counsel for 6<sup>th</sup> Respondent

9940677290

